

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Miscellaneous Application No. 85711 of 2024
In
Customs Appeal No. 86416 of 2019**

(Arising out of Order-in-Appeal No. MUM-CUSTM-AXP-APP-1097/2018-19 dated 31.01.2019 passed by the Commissioner of Customs (Appeals), Mumbai Zone-III.)

M/s Portescap India Pvt. Ltd.

Unit-2 SDF-1, SEEPZ, SEZ,
Andheri (West), Mumbai 400 096.

.... Appellant

Versus

**Commissioner of Customs,
Air Special Cargo, Mumbai-III**

5th Floor, Awas Corporate Point,
Makwana Lane, Andheri-Kurla Road,
Air Cargo Complex, Sahar – 400 059.

.... Respondent

Appearance:

Ms. Renuka Sable, Advocate for the Appellant

Shri D. S. Mann, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85845/2024

Date of Hearing: 30.08.2024

Date of Decision: 30.08.2024

Per: S.K. MOHANTY

Heard both sides.

2. Applicant has filed this miscellaneous application, praying for withdrawing the appeal filed before the Tribunal. The prayer made by the applicant is considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application stand disposed off.

(Dictated and pronounced in open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**